

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 21761-21762/2019
(Arising out of impugned final judgment and order dated 13-01-2017
in SA No. 344/2016 30-05-2016 in SA No. 344/2016 passed by the High
Court of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

(IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/
ANNEXURES)

WITH

SLP(C) No. 3981/2019 (XI)

(IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.
22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT,
IA No. 103992/2019 - EXEMPTION FROM FILING O.T. AND IA No.
22065/2019 - EXEMPTION FROM FILING O.T.)

Date : 21-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Mr. Ashutosh Shukla, Adv.
Ms. Sakshi Kakkar, AOR

Mr. K. Radhakrishnan, Sr. Adv.
Mr. Ashutosh Kumar Shukla, Adv.
Ms. Kiran Bhardwaj, AOR
Mr. A.N.Singh, Adv.

For Respondent(s) Mr. Gourab Banerji, Sr. Adv.
Mr. Rakesh Talukdar, Adv.
Mr. Ajit Pudussery, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 02.05.2023.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR